

**COURT-II**  
**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY**  
**(Appellate Jurisdiction)**

**APPEAL NO. 164 OF 2018 &**  
**IA NO. 788 OF 2018 & IA NO.1174 of 2018**

**Dated: 29<sup>th</sup> March, 2019**

**Present: Hon'ble Mr. Justice N. K. Patil, Judicial Member**  
**Hon'ble Mr. Ravindra Kumar Verma, Technical Member**

**In the matter of:**

**M/s Century Rayon Limited** **...Appellant(s)**  
**Versus**  
**Maharashtra State Electricity Distribution Co. Ltd & Anr.** **...Respondent(s)**

Counsel for the Appellant(s) : Mr. M.G. Ramachandran  
Mr. Vijay K. Aggarwal  
Mr. Ajit M. Patil

Counsel for the Respondent(s) : Ms. Deepa Chawan  
Ms. Shruti Awasthi  
Ms. Krishna Dayama for R-1

**ORDER**

**[IA No. 1174 of 2018 – For Amendment]**

We have heard learned counsel, Mr. M.G. Ramachandran, appearing for the Appellant and the learned counsel, Ms. Deepa Chawan, appearing for the first Respondent on IA No. 1174 of 2018 filed by the Appellant for amendment.

Second Respondent, though served, is unrepresented.

In the light of the submission of the counsel for the Appellant and the reasons stated in the Application, the same are accepted. IA, being IA No. 1174 of 2018 is allowed.

The counsel for the Appellant is permitted to carry out the necessary amendment and file the necessary documents to substantiate the prayers sought in the instant appeal in the Registry by 12.04.2019, after duly serving copy of the same to the counsel for the first Respondent. Accordingly, the instant IA is disposed of.

**APPEAL NO. 164 OF 2018 &**  
**IA NO. 788 OF 2018**

The counsel for the Appellant and the 1<sup>st</sup> Respondent are directed to file their respective written submission in this case on or before 30.04.2019, after duly serving copy of the same to the counsel for the other side.

List the matter for hearing on **14.05.2019**, as agreed by the counsel for the Appellant and the first Respondent.

**(Ravindra Kumar Verma)**  
**Technical Member**  
*vt/mk*

**(Justice N.K. Patil)**  
**Judicial Member**